

15-20½ hrs.

MINES (AMENDMENT) BILL*

(Amendment of sections 12, 64 etc.)
by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mines Act, 1952."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

15-21½ hrs.

FACTORIES (AMENDMENT) BILL*

(Insertion of section 9A) by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

15-22 hrs.

LABOUR EXPLOITATION (PROHIBITION) BILL*

by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill to prohibit exploitation of labour and for matters incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to prohibit exploitation of labour and for matters incidental thereto."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

Mr. Speaker: Shri Shree Narayan Das, absent. Shri Shree Narayan Das, Shri Radha Raman, absent.

15.23

SOCIAL CUSTOMS (CURTAILMENT OF EXPENDITURE) BILL—
contd.

by Shri Jhulan Sinha

Mr. Speaker: The House will now resume further discussion of the following motion moved by Shri Jhulan Sinha on the 12th August, 1960, namely:

"That the Bill to provide for curtailment of expenditure on social customs and for matters connected therewith be circulated for the purposes of eliciting opinion thereon by the 31st December, 1960."

Out of 1½ hours allotted for the discussion of this Bill, three minutes were taken up on the 12th August, and one hour and 27 minutes are now available. Shri Jhulan Sinha may kindly continue his speech.

Shri Jhulan Sinha (Siwan): Sir, the other day, in moving my motion that the Bill to provide for curtailment on social customs, etc. be circulated for the purpose of eliciting opinion thereon, I tried briefly to state the background in which the whole Bill was conceived and brought before this